

NOTES OF THE REGISTRY

Dt. 14.8.2002

The Advocates
have refrained from
Court work. No steps
have been for filing
of counter. Postponed
to 23.8.2002.

23/8/2002
REGISTRAR

- I. Counter adjourned
- II. A. memorandum
- III. ad 3 to 23.8.2002

For court

21.8.2002

Dear

Dt. 23.8.2000

The notice served
on Respondent no. 4. The
notice returned from
R-3 as unserveable. The
As per CAT Rules, sub-rules
(b) and (c) of Rule 25
the applicant counsel
is directed to take
steps to serve notice
on R-3. Time granted
till 30.8.2000 for same.

23/8/2002
REGISTRAR

Notified

23/8/2002
F. C. S.
S. O. S.

ORDERS OF THE TRIBUNAL

15. ORDER DT. 13-12-2001.

It is submitted by Shri S.K.Dey, learned counsel for the applicant that he does not press his prayer for quashing the Annexure-16 transferring him from Jajpur town to Paradeep. His prayer in this OA is confined to quashing of Annexure-14 communicating certain adverse entries in his CRs to him. It is submitted by learned counsel for the applicant that against these adverse entries, he has filed a representation which is at Annexure-15. This representation was pending at the time of filing this OA but during the pendency of the OA, the representation has been disposed of ~~and~~ against the order disposing of the representation the applicant has filed another fresh OA bearing No. 97/2001. In view of this learned counsel for the applicant submits that he does not want to press the OA. We have heard Shri A.K.Bose, Learned SSC for the Respondents. In view of the submission made, the OA is disposed of as not being pressed.

S. Monmath Venk
Vice-Chairman
13/12/2001
Member (Jud.)